

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL No.1475 OF 2014

RAM PRAKASH @ PAPPU & ORS.

... APPELLANTS

Versus

THE STATE OF UTTAR PRADESH

... RESPONDENT

O R D E R

The Court is convened through Video Conferencing.

The instant appeal, by way of special leave, is directed against order dated 03.07.2010 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow whereby the High Court dismissed the appeal filed by the appellants and confirmed the order of conviction and sentence passed by the trial court.

Today, at the commencement of hearing, learned counsel for the appellants submits that since appellant Nos.1 and 4 have died during the pendency of the appeal and appellant Nos.2 and 3 have already served out their sentences, the instant appeal has become infructuous, and the same may be disposed of as such.

In view of the submission of the learned counsel for the appellants, the appeal is disposed of as having become infructuous.

.....J.
(N.V.RAMANA)

.....J.
(SURYA KANT)

.....J.
(ANIRUDDHA BOSE)

NEW DELHI;
FEBRUARY 23, 2021.

ITEM NO.104

Court 2 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1475/2014

RAM PRAKASH @ PAPPU & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 23-02-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Appellant(s) Ms. Prerna Singh, Adv.
Mr. T. Mahipal, AOR

For Respondent(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Adarsh Upadhyay, Adv.
Mr. Kamlendra Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

The appeal is disposed of as having become infructuous
in terms of the signed order.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAJ RANI NEGI)
DEPUTY REGISTRAR

(Signed order is placed on the file)